

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 192/TT/2017**

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for Asset-I: 400 kV D/C Aurangabad-Boisar TL (from Aurangabad Sub-station to location 313/0 on D/C Towers and from location 332/0 to Boisar Sub-station on Multi circuit towers) and Asset-II: Part of 400 kV D/C Navsari-Boisar TL from location 332/0 to Boisar Sub-station on Multi circuit towers under IPPs generation projects in Chhattisgarh (IPPD) in Western Region.
- Date of Hearing** : 31.7.2018
- Coram** : Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited & 7 others.
- Parties present** : Shri Vivek Kumar Singh, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri A. Choudhary, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Zafrul Hasan, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the information sought vide order dated 10.10.2017 was submitted vide affidavit dated 23.5.2018 and requested to allow tariff as claimed in the petition.

2. The Commission directed the petitioner to file the following information, on affidavit by 22.8.2018, with an advance copy to the respondents:-



- a. Form 4A for Asset-II with due reconciliation of liability as mentioned in Form 7. The amount of liability mentioned for Asset-I in Form 4 A is not reconciling with the liability amount mentioned in Form 7.
  - b. Revised Form 7 clearly indicating the provision under which Additional Capital Expenditure is claimed.
  - c. The IEDC amount shown in Form 12A does not match with IEDC amount shown in Auditor's Certificates and the other receipts shown in Form 14 does not match with Form 12A for Assets-I and II. Clarify the deviations and submit the revised Forms.
  - d. IDC amount of ₹17552.69 lakh shown in Auditor's Certificate is not matching with the IDC amount of ₹ 6843.79 lakh shown in IDC statement for Asset-I.
3. The Commission observed that if the above information is not filed within the said date, the matter will be decided on the basis of the information on record.
4. Subject to the above, Commission reserved the order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

